

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504

CP (CAA) No.-31/230/232/ND/2023(2nd Motion)

IN THE MATTER OF:

Khatushyam Pvt. Ltd. with 5 Star Real Estate Pvt. Ltd.**Applicant**

SECTION

U/s 230-232

Order delivered on 13.09.2023

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Videh Vaish, Mr. Lalit Mohan, Mr. Palash
Agarwal, Ms. Aakansha, Mr. Abhay Gupta
For the Respondent :
For the OL : Ms. Hemlata Rawat, Adv.
For the RD : Ms. Shankari Mishra, Adv.

ORDER

Heard the submissions made by Ld. Counsel for the Petitioner. Ld. Counsel for the RD is present and submitted that their report is now reflected on the e-portal of the Tribunal. No one is present on behalf of the Income Tax Department. However, the Petitioner has filed the copy of the communication from the Income Tax Department to the RoC, stating their no objection on the proposed scheme. Ld. Counsel on behalf of the OL is present and sought time to seek instructions in respect of report filed by them. In view of the request made by Ld. Counsel for the OL, list the matter on **27.09.2023**.

S/d-
(RAHUL BHATNAGAR)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)